

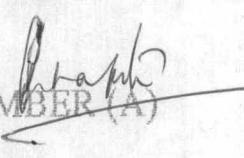
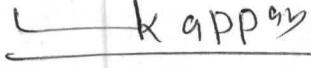
Order dated: 11.07.2008

CORAM:

Hon'ble Mr. Justice K. Thankappan, Member(J)Hon'ble Mr. C.R.Mohapatra, Member (A)

This O.A. is filed with a misconceived notion that the Secretary and Curator, Victoria Memorial Hall, Kolkata would come under the purview of the society as contemplated under Section 14 of the CAT, Act, covered by a notification issued for the above purpose. The preliminary question now raised by the Ld. Counsel appearing for the Respondents Mr. P.R.J.Dash is that unless and until the Second Respondent concerned is notified by Central Govt., this Tribunal is lacking the jurisdiction to interfere with the matter involved.

On the consideration of the facts and circumstances, now presented before this Tribunal and after going through the averments in the O.A. and the contentions of the Ld. Counsels appearing for the parties, we are of the considered view that the Second Respondent is not coming under the jurisdiction of the authorities, which had been on the administrative control by the Govt. of India and even if it comes, unless and until, the notification is issued by the Central Govt., this Tribunal is lacking jurisdiction to entertain the same. Accordingly, the above O.A. stands dismissed without any order as to costs.


MEMBER (A)
MEMBER (J)